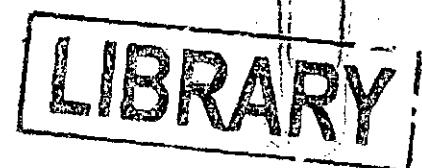


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1455/2020

Date of order: 01.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Mukesh Ram, S/o Late Sankar Ram, worked
as HLPR under Senior Section Engineer/Signal-2/
ANDAL/E. Rly. and residing at Ushagram Vijaynagar
Gowalapara, P.O. Ushagram, P.S. South Andal,
Dist- Paschim Burdwan, Pin- 713303.

..... Applicant.

-Versus-

1. Union of India through the General Manager, E. Rly.
17, N.S. Road, Kolkata- 700001.
2. The Divisional Railway Manager, E. Rly. Asansol
Division, Asansol, Pin- 713301.
3. Senior Divisional Personnel Officer, Eastern Railway,
Asansol Division, Asansol, Pin- 713301.
4. Senior D.S.T.E/Asansol, Eastern Railway, Asansol,
Pin- 713301.

..... Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. N. D. Bandyopadhyay, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed by the applicant seeking the following
reliefs:

"8(a) To issue direction upon the respondent to consider the appeal dated
22.09.2017 forthwith.

- (b) To issue direction upon the respondent to give resume duty to the applicant forthwith.
- (c) To issue direction upon the respondent to consider the applicant reinstate of service under the respondent authority forthwith.
- (d) Any other order or further order or orders has learned Tribunal deem fit and proper.
- (e) To produce connected departmental record at the time of hearing."

2. Heard ld. counsels for both parties.
3. Since the appeal preferred by the applicant on 22.09.2017 to the Respondent No. 4 who is the Appellate Authority for the applicant, is pending disposal, we dispose of the O.A by directing the Appellate Authority to dispose of the pending appeal dated 22.09.2017 in accordance with law within 8 weeks from the date of receipt of a copy of this order, with a reasoned and speaking order and communicate to the applicant forthwith.
4. It is made clear that we have not gone into the merits of the case and all the points are kept open for the said authority to consider.

5. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd

